

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 11 OF 2016 &
IA NOS. 22, 23 & 58 OF 2016**

Dated: 27th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Haryana Vidyut Prasaran Nigam Ltd. ...Appellant(s)
Versus
Haryana Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Varun Pathak

Counsel for the Respondent(s) : Mr. A.K. Rampal (Rep.) for R.1

Mr. Akhil Sibal for R.2

ORDER

Admit. Issue notice. Mr. A.K. Rampal, representative appearing from State Commission takes notice on behalf of Respondent No.1. Mr. Akhil Sibal takes notice on behalf of Respondent No.2 and he seeks one week's time to file written submissions. He may file the same on or before 04.02.2016 after serving copy on the other side. Thereafter, learned counsel for the appellant may file his rejoinder/written submission on or before 15.02.2016 after serving copy on the other side.

List the matter for hearing on **23.02.2016**. Interim order to continue till 02.03.2016.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk